

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2092/2017**

New Delhi this the 6<sup>th</sup> day of June, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

L. Madan Kumar Reddy,  
Under Secretary, DIPP (Group-A)  
S/o Shri L. Ramachandra Reddy,  
Aged about 46 years,  
R/o T2-301, RPS Savana,  
Sector-88, Faridabad - Applicant

(By Advocate: Mr. Manoj Joshi for Mr. Naresh Kaushik)

VERSUS

1. The Secretary,  
Department of Personnel and Training,  
North Block, New Delhi-110001
  
2. The Secretary,  
Department of Industrial Policy & Promotion  
(DIPP),  
Government of India,  
Ministry of Commerce & Industry,  
Udyog Bhawan, New Delhi-11011 - Respondents

(By Advocate: Mr. Gyanendra Singh)

**O R D E R (Oral)**

Heard the learned counsel for the applicant and Mr. Gyanendra Singh, learned standing counsel, on receipt of advance notice for the respondents.

2. The applicant is aggrieved by the Office Memorandum dated 30.05.2017 whereunder the

respondents called for his representation against their decision to withdraw the stepping up granted to him, re-fix his pay and recovery of excess payments.

3. It is seen that the aforesaid office memorandum is only a show cause notice and the applicant, without even making a representation thereto, filed the O.A.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by permitting the applicant to make an appropriate representation to the office memorandum dated 30.05.2017 within one week from today and on receipt of the same, the respondents shall consider the same and pass an appropriate speaking and reasoned order thereon, in accordance with law. However, till the disposal of the said representation, the respondents shall not pass any adverse order. No costs.

**(V. Ajay Kumar)  
Member (J)**

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